Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.469/2014 in O.A.No.3189/2012

This the 27th day of May, 2016

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Shri Mahender Jit Singh, Aged around 67 years, S/o Late Sr.Kirpal Singh, R/oIV-1/57, Gopi Nath Bazar, Delhi Cantt. New Delhi-110010.

-Applicant

(By Advocates: Shri Harpreet Singh)

Versus

- Sh. I.S. Chahal,
 Joint Secretary,
 Ministry of Home Affairs,
 North Block,
 New Delhi-110 001
- 2. Sh. S.K.Srivastava,
 The Chief Secretary,
 GNCT of Delhi,
 Indraprastha Sachivalya
 I.P.Estate,
 New Delhi.

-Respondents

(By Advocate: Shri H.K.Gangwani for R-1 and Shri N.K.Singh on behalf of Mrs.Avnish Ahlawat for R-2)

ORDER(ORAL)

Hon'ble Mr.Justice Permod Kohli

These contempt proceedings have been initiated for alleged non-compliance of the order dated 16.12.2013 in OA-3189/2012 whereby following directions were issued:-

- "11. In view of the afore considerations, we find merit in the OA and direct as under:-
- (i) The penalty order dated 27.6.2006 and order 4.7.2012 are found not sustainable under law and, are, therefore, quashed.
- (ii) The respondents shall bestow all consequential benefits to the applicant within a period of three months.
- (iii) There shall be no order as to costs."
- 2. A Short reply has been filed by Shri H.K.Gangwani, learned counsel for respondent No.1 accompanying with order dated 17.02.2016. At page 2 of the aforesaid order, calculation of the pay fixation has been made, and vide separate communication dated 16.3.2016, the Pay & Accounts Officer has been communicated about the amount payable to the applicant. Vide separate notification dated 17.03.2016, the applicant is also promoted as ACP (regular) on probation for a period of two years with effect from 10.05 2000, i.e. the date on which his immediate junior was promoted. Since the applicant has retired, his necessary pensionery benefits have also been calculated.
- 3. Learned counsel appearing for respondent No.2 has also filed another order dated 10.05.2016 which inter alia, indicates that one increment in the

pre-revised pay structure has been granted to the applicant on account of his promotion as ACP (regular).

4. In view of the above, the judgment of the Tribunal stands complied with. The contempt proceedings are dropped.

(K.N. Shrivastava) Member(A) (Permod Kohli) Chairman

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